

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

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**LOK SABHA**

**UNSTARRED QUESTION NO - †741**

TO BE ANSWERED ON FRIDAY, THE 29<sup>TH</sup> NOVEMBER, 2024

**‘HAMARA SAMVIDHAN, HAMARA SAMMAN’ PORTAL**

**†741. SHRI PARBHUBHAI NAGARBHAI VASAVA:  
SMT. SMITA UDAY WAGH:  
SHRI MANOJ TIWARI:  
SHRI VIJAY KUMAR DUBEY:  
SHRI JAGDAMBIKA PAL:  
SHRI DINESHBHAI MAKWANA:  
SMT. KAMALJEET SEHRAWAT:  
SHRI BIBHU PRASAD TARAI:  
SHRI NABA CHARAN MAJHI:  
SHRI KALI CHARAN SINGH:  
SMT. SHOBHANABEN MAHENDRASINH BARAIYA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of ‘Hamara Samvidhan, Hamara Samman’ Portal;
- (b) whether it is envisaged to improve access of the people to information about constitution and their legal rights, if so, the details thereof;
- (c) the role of people’s participation in strengthening of law and justice system in the country;
- (d) whether the 23rd Law Commission is likely to review the Judicial Administration System to make it more responsive to current need; and
- (e) if so, the details thereof ?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): The Department of Justice is implementing a pan-India, year-long nationwide campaign titled 'Hamara Samvidhan Hamara Samman' to celebrate the 75th year of India as a Republic and the adoption of India's Constitution. The campaign was launched on January 24, 2024, by the Hon'ble Vice-President of India. Following this, three regional events have also been organized in Bikaner, Rajasthan, on March 9, 2024, in Prayagraj, Uttar Pradesh, on July 16, 2024, and in Guwahati, Assam on November, 19, 2024 respectively to ensure decentralized outreach of the campaign. The campaign aims to reaffirm our collective commitment to the principles enshrined in the Constitution of India and to celebrate the shared values that bind our nation.

The 'Hamara Samvidhan Hamara Samman Portal' which was launched during the 2<sup>nd</sup> regional event at Prayagraj on 16<sup>th</sup> July, 2024 serves as a knowledge repository to enhance public awareness about the Constitution and their legal rights. It's available on the web portal <https://www.hamarasamvidhan.gov.in/>. Additionally, the campaign has generated significant public engagement through online competitions conducted in collaboration with MyGov, inspiring citizens to deepen their understanding of constitutional rights and duties.

The primary objective of the "Hamara Samvidhan Hamara Samman Portal" is to enhance citizens' awareness of their fundamental rights and duties and legal protections under the Constitution. By providing easy access to crucial legal knowledge, the portal aims to empower individuals with the information they need to exercise their rights effectively. Furthermore, by fostering a deeper understanding of the Constitution's significance and its role in maintaining justice, equality, and democracy, the portal is expected to instill greater respect and reverence for the Constitution among citizens. Promoting constitutional literacy is the key to strengthening democratic values and ensuring that the citizens respect the laws that govern them.

The portal serves as an accessible, user-friendly platform that offers comprehensive information on various provisions of the Constitution, key legal rights and Fundamental Duties. Through interactive tools, video content, and text resources, citizens can learn about the historical significance of the Constitution, its framers, and how the provisions of the Constitution safeguard their rights and duties in their day-to-day life.

The portal is designed to actively engage citizens by providing interactive features such as quizzes, crossword, and opportunities to participate in reading of Preamble and Panch Pran. As on date 1.29 lakh citizens have participated in the Panch Pran activity under 'Hamara Samvidhan Hamara Samman' campaign nationwide.

At its core, the campaign serves as a dynamic platform aimed at empowering citizens with essential knowledge about their legal rights and responsibilities. Participating in this campaign signifies a commitment to transcend individual interests and unite in the collective endeavor to build a nation founded on the principles of progress, inclusivity, and sustainable development.

This nationwide initiative provides opportunities for every citizen to participate in various ways, empowering them to contribute meaningfully through its three sub-campaigns namely:- Sabko Nyaya Har Ghar Nyaya, Nav Bharat Nav Sankalp and Vidhi Jagriti Abhiyan. The first sub-campaign, Sabko Nyaya Har Ghar Nyaya aims to ensure justice to all irrespective of socio-economic backgrounds through the network of Village Level Entrepreneurs (VLEs) of the Common Service Centres (CSCs) in 2.5 lakh gram panchayats by engaging citizen in reading the Panch Pran Pledge in regional languages. The citizen-centric services fairs called “Nyaya Sewa Melas” have also been organized for the citizens. In addition, door to door awareness is being provided by the Nyaya Sahayaks who have been engaged in 500 Aspirational Blocks of the country.

The second sub-theme of the campaign is Nav Bharat Nav Sankalp. Under this activity, online competitions such as the Samvidhan Quiz competition (designed on the provisions of the Constitution of India where 53222 citizens participated, from which 1000 entries were selected), Panch Pran Rangotsav (poster-making competition where 876 citizens participated) and Panch Pran Anubhav (reel-making competition where 830 citizens participated) were organised on the MyGov platform and winners were felicitated at the 2<sup>nd</sup> Regional event held on 16.07.2024 in Prayagraj, Uttar Pradesh.

The third sub-theme namely, Vidhi Jagriti Abhiyan involves promoting legal literacy and awareness through grassroots initiatives and educational endeavours. Under this sub-campaign, the activity namely Gram Vidhi Chetna which engages students in driving legal awareness activities within adopted villages under their respective pro bono club. Till date, 10,000 outreach program have been organised through the law schools. The activity namely, Vanchit Varg Sammam which envisage to enhance constitutional education where IGNOU and Doordarshan is organizing online workshops/webinars covering various marginalized groups' rights. The activity under the sub campaign is Nari Bhagidaari which aims to conduct online workshops/webinars addressing gender-based issues. The third sub theme of the campaign has a total outreach of 65.80 lakhs citizens till date.

(d) & (e): Yes. Part (c) of the terms of reference of the 23<sup>rd</sup> Law Commission of India inter-alia has a mandate to keep under review the system of Judicial Administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure :

(i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decision should be just and fair;

(ii) Simplification of processes and court procedures and suggesting harmonising Rules of various High Courts for the sake of uniformity and ease of understanding and implementation.

(iii) Simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as an end itself but as a means of achieving justice; and

(iv) Implementation of framework for case management hearing and case flow management

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